

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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Application No : -  
Petition No : CP(IB)/39/CHE/2021  
Name of Petitioner : State Bank of India  
& -Vs-  
Name of Respondent : Raj H Eswaran  
Section : Sec 95(1) of IBC, 2016

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**ORDER**

Present: Mr. K.Chandrasekaran, Ld. Counsel Petitioner.  
Mr. Mayan H Jain, Ld. Counsel for Respondent.

IRP report is already on record.

We are informed that the Petitioner has also initiated CIRP against the Corporate Debtor and the process is at the stage of liquidation.

Arguments on the petition heard.

Order reserved.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**